

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DELHI****OA NO. 724 OF 2023****IN THE MATTER OF:****BITTU****....APPLICANT****VERSUS****STATE OF U.P. & ORS.****...RESPONDENT(s)****INDEX**

S.NO.	PARTICULARS	PAGE NO.
1.	RESPONSE TO SHOW CAUSE NOTICE ON BEHALF OF ADDITIONAL DISTRICT MAGISTRATE (F/R), GHAZIABAD IN COMPLIANCE OF THE ORDER DT. 22.01.2026 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI	
	ANNEXURES	
2.	COPY OF THE SHOW CAUSE NOTICE DT. 21.01.2026 ANNEXED HEREWITH AS ANNEXURE R-1.	

3.	COPY OF THE LETTER DT. 23.01.2026 ANNEXED HEREWITH AS ANNEXURE R-2	
4.	COPY OF THE LETTER DT. 24.01.2026 AND E- CHALLAN DT. 27.01.2026 ANNEXED HEREWITH AS ANNEXURE R-3	
5.	COPY OF THE LETTER DT. 09.02.2026 ANNEXED HEREWITH AS ANNEXURE R-4	
6.	COPY OF THE MOM DT. 23.01.2026 ANNEXED HEREWITH AS ANNEXURE R-5	

THROUGH COUNSEL



**BHANWAR PAL SINGH JADON
COUNSEL FOR STATE OF U.P.**

Bhanwar09jadon09@gmail.com | 9639286572

Date: 17.02.2026

Place: NOIDA



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

OA NO. 724 OF 2023

IN THE MATTER OF:

BITTU

.... APPLICANT

VERSUS

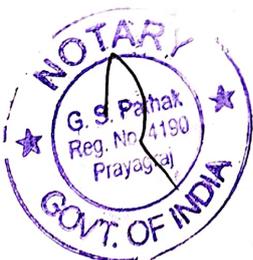
STATE OF U.P. & ORS.

...RESPONDENT(S)

RESPONSE TO SHOW CAUSE NOTICE ON BEHALF OF ADDITIONAL
DISTRICT MAGISTRATE (F/R), GHAZIABAD IN COMPLIANCE OF THE
ORDER DT. 29.01.2026 PASSED BY THE HON'BLE NATIONAL GREEN
TRIBUNAL, NEW DELHI

I, Saurabh Bhatt..... aged about 33.. years S/o Shiv Kumar Sharma,
presently posted as Additional District Magistrate (F/R), Ghaziabad do hereby
solemnly affirm and state on oath as under:

1. That I, the Deponent in the above captioned matter am fully conversant with
the facts of the case and is competent and authorized to swear the present



₹

response.

2. That I state that the contents of the response have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.
3. That it is submitted that the Deponent has utmost regard for Hon'ble Tribunal and has complied with all the orders and directions issued from time to time.
4. That upon receipt of the video subsequent to the order of the Hon'ble Tribunal dated **21.01.2026**, a **Show Cause Notice No. 1023** dated **21.01.2026** was issued by the **deponent** to the leaseholder for violation of EC conditions as per report of Mines Officer, as loading activities were found to have been carried out by the leaseholder at about **9:30 PM on 02.01.2026**. A Copy of the show cause notice dt. 21.01.2026 has been annexed herewith as **ANNEXURE R-1**.
5. That to the aforesaid show cause notice, the Project Proponent replied vide letter dt. 23.01.2026. That the reply of the Project Proponent was **found to be unsatisfactory**.



(Handwritten signature)

Copy of the letter dt. 23.01.2026 has been annexed herewith as ANNEXURE R-2.

6. That subsequently a penalty of Rs. 50,000/- was imposed upon the Project Proponent vide letter dt. 24.01.2026 as per rules. That the said penalty has been deposited by the Project Proponent on 27.01.2026.

A Copy of the letter dt. 24.01.2026 and e-challan dt. 27.01.2026 has been annexed herewith as ANNEXURE R-3.

7. That the present matter was last listed for hearing on 29.01.2026, wherein the Hon'ble Tribunal directed as under:

"27. However, before passing any orders against the District Mining Officer, Ghaziabad and the Additional District Magistrate (F&R), Ghaziabad, notices are ordered to be issued to them requiring them to show cause as to why appropriate orders be not passed against them by this Tribunal...."

39. In view of the facts and circumstances of the case and 'Precautionary' Principle embodied in Section 20 of National Green Tribunal Act, 2010, respondent no. 8 is restrained from carrying out any further mining in the mining lease site till further orders to the contrary by this Tribunal and the



A handwritten signature in black ink, consisting of a vertical line with a loop at the top and a horizontal stroke at the bottom.

Director, Mining and Geology, Uttar Pradesh, the District Mining Officer, Ghaziabad, the District Magistrate, Ghaziabad and the Commissioner of Police, Ghaziabad are directed to ensure that no mining take place in the mining lease site and surrounding areas in Ghaziabad.”

8. That it is pertinent to note here that in compliance of the aforesaid order, a letter dated 09.02.2026 was issued by Deponent to the leaseholder directing to close the mining operation.

A Copy of the letter dt. 09.02.2026 has been annexed herewith as **ANNEXURE R-4.**

9. That further it is relevant to note here that the latest meeting of the Joint Inter State Task Force was held on 22.01.2026 at 3:00 PM at Conference Hall, Office of District Magistrate, (North- East) Delhi, under the chairmanship of Divisional Commissioner (Revenue), GNCTD with respect to the Table Top Exercise to deliberate upon the inter-state demarcation between adjoining districts of GNCT of Dehi and adjoining districts of U.P. to stop illegal mining in Yamuna river.

A Copy of the MOM dt. 23.01.2026 has been annexed herewith as **ANNEXURE R-5.**



[Handwritten signature]

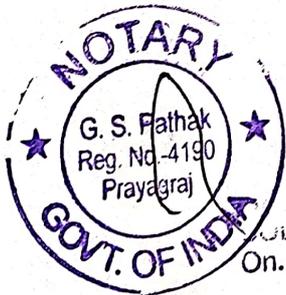
10. That any inadvertent error that might have occurred was unintentional, and the undersigned submits an unconditional apology for the same.

11. Hence, the present response is being submitted for the kind perusal of this Hon'ble Tribunal. It is prayed that the same be taken on record.

[Signature]
17/2/26
DEPONENT

VERIFICATION

Verified at Ghaziabad on this 7 day of February, 2026, that the contents of the above affidavit from paragraphs 1 to 11 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.



[Signature]
17/2/26
DEPONENT

SOLELY AFFIRMED BEFORE ME
On 17.2.26 at Prayagraj AM/PM
Sri/Smt. [Signature]
Identified by Mr. [Signature]
be his/her Affidavit as True & Correct which
on verified and correct

G. S. Pathak
Public Notary
Ald., Prayagraj (U.P.)
[Signature]
17.2.26

Sign./T.I. Identified By

संख्या: 1023/ख0अनु-गाजि0/2025-26

दिनांक: 21.01.2026

कारण बताओ नोटिस

न्यू पैन्थर सिक्योरिटी गार्ड सर्विस
(पट्टाधारक ग्राम पचायरा खण्ड-2)
प्रो0 श्री बनी सिंह निवासी- सालासर काम्पलैक्स,
306, शंकर विहार कालोनी कुरैशी, अलीगढ़।

विषय:- बालू खनन पट्टा क्षेत्र पचायरा खण्ड-2 हेतु निर्गत पर्यावरण स्वच्छता प्रमाण पत्र की शर्तों के उल्लंघन के सम्बंध में।

उपरोक्त विषयक इस कार्यालय के पत्र सं0 284 दिनांक 24.02.2025 का संदर्भ ग्रहण करें, जिसके द्वारा आपके पक्ष में निर्गत पर्यावरण स्वच्छता प्रमाण पत्र में उल्लिखित सामान्य शर्त सं0 5 "Mining and Loading shall be done only within day hours time." के क्रम में किसी भी दशा में सूर्यास्त के पश्चात खनन स्थल से खनन कार्य न किये जाने हेतु निर्देशित किया गया था।।

इस सम्बंध में अवगत कराना है कि मा0 न्यायालय एन0जी0टी0, नई दिल्ली में योजित ओ0ए0 सं0 724/2023 बिट्टू बनाम उ0प्र0 राज्य व अन्य में सुनवाई दिनांक 21.01.2026 के दौरान आवेदक द्वारा दिये गये विडियो क्लिप में यह दर्शाया गया है कि दिनांक 02.01.2026 को ग्रेप प्रतिबंध हटने के बाद रात्रि लगभग 9:30 बजे आपके द्वारा वाहनों की लोडिंग की जा रही है। इस प्रकार आप द्वारा पर्यावरण स्वच्छता प्रमाण पत्र की शर्तों का उल्लंघन किया गया है, जो उ0प्र0 उपखनिज (परिहार) नियमावली, 2021 के नियम 60(2) के अन्तर्गत दण्डनीय अपराध है।

अतः उ0प्र0 उपखनिज (परिहार) नियमावली, 2021 के नियम- 60(2) में दिये गये प्रावधानों के अन्तर्गत पर्यावरण स्वच्छता प्रमाण पत्र की शर्तों का उल्लंघन किये जाने के कारण आप पर अर्थदण्ड क्यों न अधिरोपित किया जाये, कि सम्बंध में अपना उत्तर/स्पष्टीकरण 03 दिवस के अन्दर अधोहस्ताक्षरी को उपलब्ध कराना सुनिश्चित करें, अन्यथा की दशा में आपके विरुद्ध अर्थदण्ड अधिरोपित कर वसूल किये जाने की कार्यवाही की जायेगी।

संलग्नक:- विडियो क्लिप (ई-मेल के माध्यम से)।


अपरजिलाधिकारी (वि0/रा0)
गाजियाबाद।

पत्र सं0 एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि:-

1. जिलाधिकारी, गाजियाबाद महोदय को सादर सूचनार्थ प्रेषित।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को आवश्यक कार्यवाही हेतु प्रेषित।


अपरजिलाधिकारी (वि0/रा0)
गाजियाबाद।

सेवा में,

अपरजिलाधिकारी (वि०/रा०) महोदय,
गाजियाबाद।

विषय:- नोटिस पत्र सं० 1023 दिनांक 21.01.2026 के सम्बंध में।

महोदय,

कृपया अपने कार्यालय नोटिस सं० 1023 दिनांक 21.01.2026 को संदर्भ ग्रहण करें, जिसके द्वारा प्रार्थी को दिनांक 02.01.2026 को पर्यावरण स्वच्छता प्रमाण पत्र में उल्लिखित सामान्य शर्त सं० 5 "Mining and Loading shall be done only within day hours time." के उल्लंघन के सम्बंध में स्पष्टीकरण दिये जाने के निर्देश दिये हैं।

इस सम्बंध में अवगत कराना है कि प्रार्थी को आपके कार्यालय नोटिस सं० 917 दिनांक 14.12.2025 द्वारा ग्रेप स्टेज-3 लागू होने की सूचना देते हुये अनुपालन किये जाने हेतु निर्देशित किया गया था, जिसके अनुपालन में प्रार्थी के पट्टे पर दिनांक 14.12.2025 से दिनांक 01.01.2026 तक खनन संक्रियाये बंद रही। दिनांक 02.01.2026 को ग्रेप प्रतिबंध हटने के सूचना प्राप्त होने पर काफी वाहन बालू की लोडिंग के लिये पट्टा क्षेत्र में एकट्ठे हो गये थे, जिसके कारण वाहनों बालू लोडिंग में काफी समय लग गया। इसके अतिरिक्त विभाग की वेबसाईट में खराबी होने के कारण रवन्ना निकालने में भी परेशानी हो रही थी। इसलिये वाहनों की लोडिंग में देर शाम हो गयी थी। इक्ठ्ठा वाहनों के जाने के उपरान्त कार्य बंद कर दिया गया तथा अगले दिन सूर्योदय के उपरान्त कार्य शुरू किया गया।

इसके अतिरिक्त महोदय को अवगत कराना है कि दिन के समय पुलिस प्रशासन द्वारा नो-एंट्री होने के कारण वाहनों को निकलने नहीं दिया जाता तथा सर्दियों में अंधेरा जल्दी होने के कारण वाहनों के लोडिंग के लिये काफी कम समय होता है। इस प्रकार समस्त शर्तों को ध्यान में रखते हुये शर्तों के अक्षरशः पालन किये जाने में व्यवहारिक कठिनाईयाँ आती हैं। इसके अतिरिक्त प्रार्थी द्वारा शासन-प्रशासन द्वारा समय-समय पर दिये गये निर्देशों का भी अनुपालन किया जा रहा है।

अतः अनुरोध है कि प्रार्थी की समस्याओं को ध्यान में रखते हुये प्रार्थी के प्रार्थना पत्र पर सहानुभूति पूर्वक विचार कर प्रार्थी के पक्ष में निर्गत नोटिस दिनांक 21.01.2026 को निरस्त करने की कृपा करें। प्रार्थी आपका सदैव आभारी रहेगा।

दिनांक: 23.01.2026

प्रार्थी



बनी सिंह

पट्टाधारक ग्राम मचायरा खण्ड-2
तहसील लोनी, जिला गाजियाबाद।

संख्या: 1031/ख0अनु-गाजि0/2025-26

दिनांक: 24/01/2026

नोटिस

न्यू पैन्थर सिक्योरिटी गार्ड सर्विस
(पट्टाधारक ग्राम पचायरा खण्ड-2)
प्रो0 श्री बनी सिंह निवासी- सालासर काम्पलैक्स,
306, शंकर विहार कालोनी कुरैशी, अलीगढ़।

विषय:- बालू खनन पट्टा क्षेत्र पचायरा खण्ड-2 हेतु निर्गत पर्यावरण स्वच्छता प्रमाण पत्र की शर्तों के उल्लंघन के सम्बंध में।

उपरोक्त विषयक इस कार्यालय के कारण बताओ नोटिस पत्र सं0 1023 दिनांक 21.01.2026 का संदर्भ ग्रहण करें, जिसके द्वारा आपके पक्ष में निर्गत पर्यावरण स्वच्छता प्रमाण पत्र में उल्लिखित सामान्य शर्त सं0 5 "Mining and Loading shall be done only within day hours time." के उल्लंघन के सम्बंध में अपना उत्तर/स्पष्टीकरण प्रस्तुत किये जाने हेतु निर्देशित किया गया था।

उपरोक्त निर्देशों के क्रम में आप द्वारा अपना उत्तर/स्पष्टीकरण दिनांक 23.01.2026 इस कार्यालय में प्रस्तुत किया गया है, जो तर्कहीन एवं स्वीकार किये जाने योग्य नहीं है। मा0 न्यायालय एन0जी0टी0, नई दिल्ली में योजित ओ0ए0 सं0 724/2023 बिट्टू बनाम उ0प्र0 राज्य व अन्य में सुनवाई दिनांक 21.01.2026 के दौरान आवेदक द्वारा दिये गये विडियो क्लिप में यह दर्शाया गया है कि दिनांक 02.01.2026 को ग्रेप प्रतिबंध हटने के बाद रात्रि लगभग 9:30 बजे बालू खनन पट्टा ग्राम पचायरा खण्ड-2 क्षेत्र में वाहनों की लोडिंग की जा रही थी, जिसकी पुष्टि आवेदक द्वारा दिये गये विडियो क्लिप में उल्लिखित जिओ कार्डिनेटस के परीक्षण उपरांत की गयी है। इस प्रकार आप द्वारा पर्यावरण स्वच्छता प्रमाण पत्र की शर्तों का उल्लंघन किया गया है, जो उ0प्र0 उपखनिज (परिहार) नियमावली, 2021 के नियम 60(2) के अन्तर्गत दण्डनीय अपराध है।

अतः आप द्वारा प्रस्तुत उत्तर/स्पष्टीकरण दिनांक 23.01.2026 को निक्षेपित करते हुये उ0प्र0 उपखनिज (परिहार) नियमावली, 2021 के नियम- 60(2) में दिये गये प्रावधानों के अन्तर्गत पर्यावरण स्वच्छता प्रमाण पत्र की शर्तों का उल्लंघन किये जाने के कारण आप पर रू0 50,000/- का अर्थदण्ड अधिरोपित किया जाता है तथा आपको निर्देशित किया जाता है कि उक्त अधिरोपित धनराशि को 03 दिवस के अन्दर जमा कराना सुनिश्चित करें, अन्यथा की दशा में अधिरोपित धनराशि को भू-राजस्व के रूप में वसूला जायेगा।

अपरजिलाधिकारी (वि0/रा0)
गाजियाबाद।

पत्र सं0 एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि:-

1. जिलाधिकारी, गाजियाबाद महोदय को सादर सूचनार्थ प्रेषित।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को आवश्यक कार्यवाही हेतु प्रेषित।

24/1/26
अपरजिलाधिकारी (वि0/रा0)
गाजियाबाद।

897

CHALLAN**(अलौह खनन तथा धातु कर्म उद्योग, उ०प्र०)****Government of Uttar Pradesh**

Uttar Pradesh Treasury Form-209(1) - Challan for Depositing Money

[To be submitted through Net-Payment]

Challan No.: AKV260004614	Challan Date: 27/01/2026
Assessment Year: 2025-2026	Tax Period: ANNUAL
Name of the Bank:	
Unique Id:	
Depositor Name:	New Panther Security
Depositor Address:	

Head	Description	Serial No.	Amount (in Rs.)
085300102010000	खनिज रियायत शुल्क किराया और स्वत्व शुल्क	1	50000.00
	Totals of the above heads	--	50000.00

A SUM OF Rs. 50000.00 AGAINST THE HEADS MENTIONED ABOVE --[THROUGH NET-PAYMENT TRANSACTION]-- ON HAS BEEN DEPOSITED BY THE DEPOSITOR.

(Depositor Remarks->Penalty against night time loading notice)

THE BANK REFERENCE NO. RECEIVED AFTER THE TRANSACTION IS : CPAGFLZLJ4, Scroll Date:-27/01/2026

कार्यालय जिलाधिकारी गाज़ियाबाद
(खनन अनुभाग)

पत्र संख्या: 1060 /ख०अनु०-गाज़ि०/2025-26

दिनांक: 09 .02.2026

आदेश

न्यू पैथर सिक्वोरिटी गार्ड सर्विस
(पट्टाधारक ग्राम पचायरा खण्ड-2)
प्रो० श्री बनी सिंह निवासी- सालासर काम्प्लेक्स,
306, शंकर विहार कॉलोनी कुरैशी, अलीगढ़।

विषय:- मा० न्यायालय एन०जी०टी० में योजित O.A No. 724/2023 Bittu Versus State of Uttar Pradesh & Ors. में पारित आदेश दिनांक 29.01.2026 के अनुपालन के सम्बंध में।

उपरोक्त विषयक अवगत कराना है कि आपके पक्ष में जनपद गाज़ियाबाद के तहसील लोनी अन्तर्गत ग्राम पचायरा खण्ड-2 गाटा सं० 290मि०, 297मि०, 298मि०, 301मि०, 302मि०, 303मि०, 304मि०, 303, 311मि०, 312 मि०, 313मि०, 314मि०, रकबा 8.512 हे० में दिनांक 12.11.2021 से 11.11.2026 तक 05 वर्ष की अवधि के लिये स्वीकृत एवं निष्पादित किया गया था।

बालू खनन पट्टा

आपके पक्ष में स्वीकृत उक्त खनन पट्टे के सम्बंध में मा० न्यायालय एन०जी०टी० में योजित O.A No. 724/2023 Bittu Versus State of Uttar Pradesh & Ors. में पारित आदेश दिनांक 29.01.2026 (छायाप्रति संलग्न), जो की दिनांक 06.02.2026 को प्राप्त हुआ है, के बिंदु सं० 39 में निम्नवत आदेश पारित किया गया है :

"39. In view of the facts and circumstances of the case and 'Precautionary' Principle embodied in Section 20 of National Green Tribunal Act, 2010, respondent no. 8 is restrained from carrying out any further mining in the mining lease site till further orders to the contrary by this Tribunal and the Director, Mining and Geology, Uttar Pradesh, the District Mining Officer, Ghaziabad, the District Magistrate, Ghaziabad and the Commissioner of Police, Ghaziabad are directed to ensure that no mining take place in the mining lease site and surrounding areas in Ghaziabad."

उपरोक्तानुसार मा० न्यायालय के आदेश दिनांक 29.01.2026 द्वारा आपके पक्ष में स्वीकृत एवं निष्पादित बालू खनन पट्टा क्षेत्र ग्राम पचायरा खण्ड-2, तहसील लोनी में बालू खनन कार्य को प्रतिबंधित कर दिया गया है।

अतः मा० न्यायालय एन०जी०टी०, नई दिल्ली द्वारा पारित आदेश दिनांक 29.01.2026 के क्रम में आपके पक्ष में स्वीकृत उपखनिज साधारण बालू के खनन पट्टा क्षेत्र तहसील लोनी अन्तर्गत ग्राम पचायरा खण्ड-2 गाटा सं० 290मि०, 297मि०, 298मि०, 301मि०, 302मि०, 303मि०, 304मि०, 303, 311मि०, 312 मि०, 313मि०, 314मि०, रकबा 8.512 हे० में खनन कार्य को अग्रिम आदेशो तक के लिये तत्काल प्रभाव से प्रतिबंधित किया जाता है तथा आपको निर्देशित किया जाता है कि उक्त खनन पट्टा क्षेत्र में किसी प्रकार का खनन कार्य न किया जाये। यदि आपके खनन पट्टा क्षेत्र में कोई भी खनन संक्रिया होती पायी जाती है तो उसे मा० न्यायालय के आदेशो की अवमानना मानते हुये आपके विरुद्ध वैधानिक कार्यवाही की जायेगी, जिसके लिये आप स्वयं उत्तरदायी होंगे।

संलग्नक: यथोक।

अपरजिलाधिकारी(वि०/रा०)
गाज़ियाबाद।

पत्र सं० एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :

1. सचिव, भूतत्व एवं खनिकर्म विभाग, उत्तर प्रदेश शासन, लखनऊ।
2. आयुक्त, मेरठ मण्डल, मेरठ।
3. जिलाधिकारी, गाज़ियाबाद।
4. पुलिस आयुक्त, गाज़ियाबाद।
5. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, लखनऊ।
6. रजिस्ट्रार, मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली।
7. पुलिस उप-आयुक्त (ग्रामीण), गाज़ियाबाद।
8. उपजिलाधिकारी, लोनी।
9. सहायक पुलिस आयुक्त, लोनी।
10. खान अधिकारी, गाज़ियाबाद।
11. थानाध्यक्ष, लोनी/ट्रोनिका सिटी।

29/2/26
अपरजिलाधिकारी(वि०/रा०)
गाज़ियाबाद।

**OFFICE OF SUB-DIVISIONAL MAGISTRATE (KARAWAL NAGAR)
GOVERNMENT OF N.C.T.OF DELHI
D.C.OFFICE COMPLEX, NAND NAGRI, DELHI-93**

F.No./SDM/KN/2025/39

Dated: 23/01/2026

Minutes of meeting on Inter-State Demarcation to stop Illegal Sand Mining in the Border areas of Delhi & U.P.

Date: 22.01.2026

Time: 3:00 PM

Venue: Conference Hall, Office of the District Magistrate (North-East), K-Block, Nand Nagri, Delhi-110093

Subject: Table Top Exercise to deliberate upon inter-state demarcation between Adjoining districts of GNCT of Delhi and adjoining districts of Uttar Pradesh to stop illegal sand mining in the Yamuna River.

The meeting was conducted as per directions given in Minutes of Meeting dated 16.01.2026 chaired by Divisional Commissioner (Revenue), GNCTD and the Joint Inspection dated 17.01.2026 by Revenue teams of District North-East, District North and District Ghaziabad, to resolve jurisdictional ambiguity and to ensure effective enforcement against illegal sand mining in the Yamuna floodplain.

After detailed deliberations, the following observations were reiterated and decisions were taken:

1. It was reiterated that illegal sand mining cases shall not be treated merely as Kalandara or penalty matters. FIRs under relevant penal provisions must be registered considering the serious nature of theft of minor minerals, environmental degradation, and public interest involved.
2. It was further observed that lack of clearly demarcated inter-state boundaries in the Yamuna floodplain continues to create jurisdictional ambiguity, thereby constraining timely and decisive enforcement action.
3. Inter-state demarcation of the Yamuna river stretch shall be carried out jointly by District North-East (Delhi), District North(Delhi) and District Ghaziabad (U.P.).
4. The cost of demarcation, including earmarking and permanent identification of boundary after completion, shall be borne jointly by GNCT of Delhi and Government of Uttar Pradesh.

5. Appropriate and durable boundary-marking indicators/sign boards shall be installed post-demarcation, for which cost shall be borne jointly by GNCT of Delhi and Government of Uttar Pradesh.
6. Reconciliation of revenue records of the following villages shall be completed within one week to identify the area where demarcation will be taken up:
 1. Village Pur Shahdara (North east District, Delhi)
 2. Village Pur Delhi (North District, Delhi)
 3. Village Harampur, Tehsil Loni, District Ghaziabad (U.P.)
 4. Village Badarpur, Tehsil Loni, District Ghaziabad (U.P.)
7. Upon completion of reconciliation, demarcation shall commence from 02.02.2026. Demarcation shall be conducted through a TSM Surveyor and shall be completed within one week.
8. Revenue staff of both Delhi and U.P. districts were directed to conduct a table top exercise and identify and compare Sizra maps of adjoining revenue villages and submit findings of table top exercise so that approximate extent of demarcation exercise may be reached.
9. ADM, District Outer North (Delhi) was requested to take up a similar demarcation exercise separately with District Ghaziabad and District Baghpat (U.P.) for its respective Yamuna border stretches.

The meeting concluded that inter-state demarcation is indispensable for effectively curbing illegal sand mining and avoiding jurisdictional disputes. All concerned authorities were directed to adhere strictly to the timelines decided.

The meeting ended with a vote of thanks to the Chair.

Issued with the approval of the Competent Authority.


Additional District Magistrate
North-East, Delhi

Copy for information and necessary action to:

1. D.M., District Ghaziabad, Collectorate Compound, Rajnagar, GhaziabadUttar Pradesh -201001.
2. D.M., District Collectorate Office, Baghpat, Uttar Pradesh - 250609
3. DCP, North District, Civil Lines, Delhi.

